

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

STARRED QUESTION NO:316  
ANSWERED ON:13.03.2006  
SEA FOOD PROCESSING INDUSTRY  
Rao Shri Sambasiva Rayapati

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether the Indian Sea Food Processing Industry has been working much below its capacity owing to shortage of raw materials;
- (b) if so, the details thereof;
- (c) the steps the Government proposes to take to help the Sea Food Processing Industry to improve its position;
- (d) whether the industry needs to have a conservation policy to revive the coastal resources; and
- (e) if so, other steps the Government has taken so far to save the industry and also improve its profitability?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAI)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) for Lok Sabha Starred Question No. 316 for 13.03.2006 regarding Seafood Processing Industry.

The Sea Food Processing Industry in the country is operating at a capacity utilization of about 20 per cent primarily due to shortage of raw material.

Government have taken various measures for improving the current status of sea food industry, which include inter alia the following:-

- i) Increase of production by promoting aquaculture of fresh water and brackish water through Fish Farmers Development Agencies which includes development of new farms, renovation of existing farms, farming inputs etc
- ii) Development of deep sea fishing for harvesting under exploited resources such as Tuna, Cephalopodes and Pelagic finfish.
- iii) Promotional activities and financial schemes for the farmers for sustainable shrimp/scampi culture in India.
- iv) Development of infrastructure for setting up of fishing harbours and fish landing centres.
- v) Assistance for motorization of traditional crafts and conversion of trawlers into long liners.
- vi) Promulgation of comprehensive marine fishing policy addressing conservation and management issues.
- vii) Enactment of Coastal Aquaculture Authority Act for ensuring sustainable development of coastal aquaculture.